

State	Number of Special Employment	Number placed in employment during	
		Exchanges for Physically Handicapped.	1994(Jan.-Sept)
Total:	23	1263	842

Note: Special Employment Exchanges functioning in these States maintain duplicate Index Cards. Special Exchanges assist in the placement of Handicapped persons registered with normal exchange and the exact number of placements made through the efforts of special employment exchanges is not available.

#### Reconstitution of Advisory Panels

758. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) when was the reconstitution of Advisory Panels for Films/Doordarshan and AIR done, station wise;

(b) whether the proposal for reconstitution of Regional Panel of the Central Board of Film Certification for Calcutta, Bombay and other regions as well as Doordarshan/AIR advisory Committee for Calcutta, Bombay, New Delhi, Madras and other stations are pending with the Union Government;

(c) if so, the reasons therefor;

(d) the time by which these are to be reconstituted; and

(e) the action taken/proposed to provide adequate powers to these committees to make their functioning more effective?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) The Advisory panels of CBFC, Bombay, Madras Thiruvananthapuram, Hyderabad and Cuttack were reconstituted with effect from 1.1.1995.

The Programme Advisory Committees at various AIR Stations and Doordarshan kendras were reconstituted in the middle of 1992.

(b) to (d): The reconstitution of regional Panels of the Central Board of Films Certification for Delhi, Calcutta and Bangalore as well as Doordarshan/AIR Advisory Committees for Calcutta, Bombay, New Delhi, Madras and other stations is at hand. Reconstitution of the Advisory Panels of the board is a continuing process and no time frame for the completion can be indicated.

(e) The members of the Advisory Panels of CBFC perform their duties under the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder.

The functions currently assigned to the programme Advisory Committees of AIR and Doordarshan are considered to be adequate.

#### Gas to Fertilizer Units

759. SHRI GURUDAS KAMAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to scale down gas allocation to fertilizer units; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) A 2.5% pro rata cut has been applied to all consumers at Hazira and along the HBJ pipeline, including the fertilizer units, in order to make gas available to the Mathura Refinery and industries in the Agra Trapezium to reduce pollution in the vicinity of the Taj Mahal.

[Translation]

#### Flood Control and soil erosion

760. SHRI PREM CHAND RAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar has submitted any schemes to the Union Government for approval to check the floods and soil erosion in the State;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) to (c). During last four years, 19 schemes have been received from Government of Bihar. After their examination, observation have been sent to State Government for carrying out necessary modifications.

#### Petrol retail outlets

761. SHRI N.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of members in the Oil Selection Board for Gujarat;

(b) whether the Government have issued any order to this Board to make recommendations regarding petrol pump dealership;

(c) whether the recommendations of this Board are mandatory;

(d) the number of recommendations made by this Board for the dealership of petrol pumps in Gujarat till January 1995; and

(e) the number of recommendations accepted and rejected out of them, separately, by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (e). Oil Selection Boards (OSBs) have been constituted by the Government for selection of dealers/distributors of petroleum products on the basis of interviews of the eligible candidates who apply in response to the advertisements of the Oil Marketing Companies. Recommendations of the OSBs are not referred to the Government for consideration. These are sent by them to the concerned Oil Companies for issue of letters of Intent.

Composition of the OSB for Gujarat is as under:

1. Justice S.D. Bajaj — Chairman
2. Shri Kantilal V. Gohil — Member I
3. Shri Raj Karan Singh — Member II

Till January, 1995, the OSB (Gujarat) has recommended merit panels for 47 retail outlet dealerships.

[English]

#### Second Channel for Hyderabad DD

762. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether the Union Government have received any request from the Government of Andhra Pradesh for starting second channel for Hyderabad Doordarshan and allowing the State Government to monitor it;

(b) if so, the details thereof; and

(c) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No Sir. However relay of the metro channel (DD II) programmes is already functioning at Hyderabad with effect from 1.2.1994.

(b) and (c). Do not arise.

#### Sardar Sarovar Project

763. SHRI ANKUSHRAO RAOSAHEB TOPE:  
SHRIMATI MALINI BHATTACHARYA:  
SHRI SRIKANTA JENA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Five Member group report on Sardar Sarovar Project has been made public by the Union Government;

(b) if so, the salient features thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) (a) Yes, Sir.

(b) The Report of the Five Member Group covers aspects on (i) Hydrology, (ii) Irrigation benefits, (iii) Drinking Water, (iv) Hydro-electric Power, (v) Environmental issues, (vi) Resettlement & Rehabilitation and (vii) Height of dam. Salient features thereof are given in attached Statement-I

(c) The response of Government of India on the report is given in attached Statement-II.

#### STATEMENT-I

*Salient features of the report of five member group*

(i) Hydrology—Issues on hydrology (availability of water) should be examined and resolved once for all.

(ii) Irrigation benefits—While it is possible to achieve irrigation efficiency of 60% greater project management efforts are required.

(iii) Drinking water—Details of drinking water supply to the villages and urban centres should be finalised including

funding arrangements. Efforts should be intensified for watershed development, local storages and conservation, recharging of aquifers, etc.

(iv) Hydro electric power—use of alternative sources of power should also be explored.

(v) Environmental issues—Efforts on environmental safeguard measures should be stepped up and closely monitored. This should include the downstream effects also.

(vi) Resettlement & Rehabilitation—Master plan for resettlement & rehabilitation of project affected persons should be prepared immediately, if not available already. The Resettlement & Rehabilitation measures should be strictly adhered to. Grievances and redressal mechanism should be established in the form of Ombudsman and assistance of voluntary agencies should be utilised.

(vii) Height of dam—Issue regarding reduction in height of dam should be resolved between Government of Gujarat and Madhya Pradesh.

#### STATEMENT-II

*Response of Government of India to the Report of Five Member Group*

(i) Hydrology—The aspects on Hydrology have been examined in detail by the Narmada Water Disputes Tribunal, Central Water Commission, Consultants of international repute and World Bank.

(ii) Irrigation benefits—The issues on irrigation efficiency have been thoroughly examined and management has been planned accordingly. During implementation these will be further stressed.

(iii) Drinking water—Details of drinking water supply including funding have been prepared by the Government of Gujarat for implementation.

(iv) Hydro—electric power—Planning for hydro—electric power generation has been done in detail.

(v) Environmental issues—The safeguard measures are in progress and is being continuously monitored by Narmada Control Authority (NCA) and the Environment sub-group of Narmada Control Authority under the Chairmanship of Union Secretary for Environment & Forests. All studies have been completed/are in advanced stage.

(vi) Resettlement & Rehabilitation—The Implementation of Resettlement & Rehabilitation measures are being monitored closely by the Narmada Control Authority and Resettlement & Rehabilitation subgroup of Narmada Control Authority under the chairmanship of Union Secretary for Welfare. Field visits are also undertaken by the subgroup and quarterly reports are submitted to the Supreme Court of India as per their directives.

(vii) Height of Dam—Parameters of the Dam including height cannot be reviewed before 2024 A.D. i.e. 45 years after gazette notification of the Narmada Water Disputes Tribunal Award (1979).